

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(2) C.P. (IB) 1218/(MB)/2017

CORAM:

Present : SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY
LAW TRIBUNAL ON 01.05.2018

NAME OF THE PARTIES: Asset Reconstruction Company (India) Limited
V/s
Tulsi Castings and Machining Limited

SECTION OF THE COMPANIES ACT : I&B Code 2016.

ORDER

1. The Learned Representatives of both the sides are present.
2. The Learned Representative of the Respondent stated that Official Liquidator has been appointed by the Hon'ble High Court.
3. The Learned Counsel of the Corporate debtor stated that she may be discharged from holding the vakalatnama on behalf of the Corporate debtor, upon such submissions, the counsel is discharged from appearing on behalf of the Corporate debtor with a direction to the Petitioner to issue notice to the Corporate Debtor as per the procedure prescribed.
4. Adjourned to **06.06.2018**.

01.05.2018.

aah

SD/-
B.S.V. PRAKASH KUMAR
Member (Judicial)